

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 406
IA/5982/ND/2021
IB/398/ND/2019

IN THE MATTER OF:

M/s Gitansh International Pvt Ltd
Vs.
M/s Sri Ganesh Automotive Impes Pvt Ltd

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 06.01.2022

Coram:

MR. DHARMINDER SINGH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the RP/IRP : Mr. Parmod Sachdeva, Adv.
For the Respondent : Mr. Karan Gndhi Adv.
Mr. Nitin Sharma, Adv.

ORDER

IA No. 5982/ND/2021:

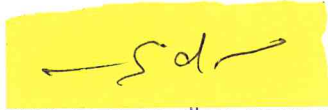
Application has been filed on behalf of IRP under Section 12-A of the Code for withdrawal of CIRP proceedings stating that matter has been settled. On the previous date of hearing, it has revealed that the amount of Rs. 20,000/- of the common dues with respect to GST as well as VAT were there. Today, the receipt has been shown by the IRP that the said amount has been paid.

Taking into considerations that the present matter has been settled and the Government dues have been cleared. Accordingly, the present application stands accepted. The CIRP proceeding with respect to the Corporate Debtor stand withdrawn. IB-398/ND/2019 stands disposed of in



view of the settlement. The Ex.-Director shall be entitled to take the management of the Corporate Debtor. IRP stands discharged.

Matter stands disposed of.



**SUMITA PURKAYASTHA
MEMBER (T)**



**DHARMINDER SINGH
MEMBER (J)**

Vaishali - 06.01.2022